

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Your point is well taken. ...*(Interruptions)*...

श्री नंदी येल्लैया: इस पर मंत्री जी का क्या opinion है, मंत्री जी बताएं? क्योंकि यह बंगले का मामला है, खुदा न खास्ता अगर गिरा तो आदमी के लिए बड़ा danger हो सकता है। ...*(व्यवधान)*...

श्री जय प्रकाश अग्रवाल: इससे बढ़िया opportunity क्या होगी।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... He is reacting.*(Interruptions)*...

SHRI S. JAIPAL REDDY: The suggestions made by Shri Jai Prakash Aggarwal and Shri Nandi Yellaiah will be surely examined. ...*(Interruptions)*...

डा० प्रभा ठाकुर: सर, मुझे सिर्फ एक मिनट दे दीजिए।

उपसभाध्यक्ष (प्रो० पी०जे० कुरियन): बस, हो गया। What is this? ...*(Interruptions)*...

डा० प्रभा ठाकुर: मेरी मंत्री जी से प्रार्थना है कि अगर पाल्युशन नहीं हो रहा है, शोर नहीं हो रहा है और महिलाएं अपने घरों में स्वरोजगार चला रही हैं, तो कृपया उनके ऐसे कारोबार चलते रहने चाहिए—कोई पालर चलाती है, कोई बुटीक चलाती है। तो उनको उनके आवास में ऐसे कारोबार चलाने की सुविधा मिलेगी, इसकी हमें मंत्री जी से surety चाहिए।

SHRI S. JAIPAL REDDY: In residential areas, household industries have been permitted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The question is:

"That the Bill to make special provisions for the National Capital Territory of Delhi for a further period up to 31st December 2008 and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill

Clause 1, the Enacting Formula, the Preamble and the title were added to the Bill.

SHRI S. JAIPAL REDDY: Sir, I beg to move.

"That the Bill be passed."

The question was put and the Motion was adopted.

CLARIFICATIONS ON THE STATEMENTS BY MINISTERS—Contd.

Re. Violence by All Adivashi Students, Association of Assam (AASAA) on 24th November, 2007 in Guwahati

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I would request every hon. Member to be very brief. This is only to seek clarifications, and don't make a speech. Shri Kumar Deepak Das.

SHRI KUMAR DEEPAK DAS (Assam): Sir, we are compelled to live under the threat of death lurking behind us. We are afraid to go out for an evening walk for the fear that some unknown murderer may take a potshot at us. Talks seminars, meetings, rallies and appeals have been singularly ineffective in curbing violence, which has erupted as never before in our State. Assam, once a peaceful heaven, has turned into a hot-bed of intrigue and violence.

Today, we see dead bodies littered all around in Guwahati. The streets are tainted with blood of human beings. While leaders of the Ruling Party are busy hollering success stories, a number of innocent citizens are being killed or aimed for life, for no fault of theirs. In these 60 years of Independence, we have noticed that the great Indian Nation is going down the hill due to factors like corruption, agreed, violence and total lack of morality. These degrading activities are not at all compatible with humanity.

[MR. DEPUTY CHAIRMAN in the Chair]

Sir, the most condemnable barbaric act, which took place at Guwahati city on 24th November 2007 due to clash between processionists of All Assam Adivasi Students' Association and local residents, have surpassed all other instances of brutality in Assam.

Sir, these Adivasis who came to Assam 150 years back are part and parcel of the Assamese society. They are very much peace-loving people. They have been fighting for the last 15-20 years for getting the tribalhood status.

Sir, I condemn all such incidents of killings.

MR. DEPUTY CHAIRMAN: Mr. Deepak Das, this is a Statement made by the hon. Minister. Please seek more clarifications instead of making a speech.

SHRI KUMAR DEEPAK DAS: Sir, there are two aspects of the situation. One is, situation happened with the full knowledge of the State Government, which did not prevent the vandalism by processionists and the subsequent attack by the locals. That such a situation might happen when processionists start attacking the mob with bows and arrows. Had there been adequate deployment of force, the situation could have been prevented. It was not just for one hour, but for at least three hours the attack and retaliation violence continued and the police was witnessing some of the incidents.

Sir, the figures given by the State Administration cover up the total number of deaths took place and the number of persons who got injured. According to the sponsoring AASAA, that is, Adivasi Students' Organisation, 60 activists including 11 girls are still missing and at least 20 people are claimed to have died. Next morning, the CRPF forced 173 activists out of 220 injured to leave Guwahati Medical College Hospital without giving proper treatment. The Central Government should declare a compensation of at least Rs.3 lakhs to the families of those who lost their lives and free treatment to those who were injured. (Time-bell)

MR. DEPUTY CHAIRMAN: Please conclude. You have to seek only clarifications. We are not opening another Short Duration Discussion.

SHRI KUMAR DEEPAK DAS: We would like to know whether the Scheduled Tribe status to six communities, namely, *Moran, Motok, Chutia, Ahom, Konch Rajbongshi and tea garden communities*, including, *Adivasis* of Assam will be given or not. Sir, we want the Central intervention for restoration of peace in Assam so that the peace process which has been stopped -- the discussion with the ULFA has been stalled for a long time -- could be opened. The discussion should start. We demand that there should be a CBI inquiry on this matter.

Sir, I would also like to suggest in this august House that an all-party delegation from this House should visit the place and meet the people who have been harassed and injured. We should meet the bereaved families. Thank You. Sir.